

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-156(PB)/2017**

**IN THE MATTER OF:**

**Reliance Commercial Finance Ltd.** ..... **Petitioner**  
**v.**  
**Ved Celluse Ltd.** ..... **Respondent**

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.09.2017**

**Coram:**  
**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

**For the Bank of India :** **Shri V. Seshagiri, Advocate**  
**Shri Anchit Tripathi, Adv.**

**For the Respondent(s) :**

**ORDER**

Objections have been filed to the Resolution Plan dated 03.08.2017 and a copy thereof has been furnished to the Interim Resolution Professional as well as to the Applicant, who has filed application for triggering the insolvency process. Reply to the objections be filed within one week with a copy in advance to the Counsel for the objectors-Bank of India (Financial Creditor). Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 4<sup>th</sup> October, 2017.

— *Sd* —  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— *Sd* —  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**